

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

Subject: Constitution of Medical Boards etc.

CIRCULAR

No: 9

Dated: 06/03/2020

Hon'ble the Chief Justice has been pleased to issue the following directions to all the Judicial Officers under the jurisdiction of the High Court of Jammu and Kashmir:-

- 1) Directions for constitution of Medical Boards be addressed to Principal Medical College, Jammu/Srinagar in cases where involvement of Doctors from different specialties is required.
- 2) In case of matters pertaining to Post Mortem examination/reports, the directions be addressed to Head of Department of Forensic Medicines/Doctor concerned and where the involvement of Board of Doctors is required, the directions be addressed to Principal Government Medical College, Jammu/Srinagar.
- 3) Directions regarding attendance of Doctors as Medical Experts in Medico legal cases be addressed to the concerned Doctor with intimation to the Medical Superintendent, Government Medical College, Hospital Jammu/Srinagar.

(Sanjay Dhar)
Registrar General

No: 39387-428/RS Dated: 06/03/2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
.....for information.
7. All Principal District and Sessions Judges of the Union Territories of Jammu and Kashmir and Ladakh with the request to circulate the same within their respective jurisdictions.
8. Medical Superintendent, Government Medical College Hospital, Jammu/Srinagar.
9. In-charge NIC for uploading the same on the official website of High Court of J&K.

Registrar General